

15.12.2023

Item No.23

Ct.No.34

dc.

**IN THE HIGH COURT AT CALCUTTA
CRIMINAL REVISIONAL JURISDICTION**

C.R.R. 861 of 2023

In the matter of : **Indian Bank** ... Petitioner.

Mr. Santosh Kumar ... For the Petitioner.

Learned advocate appearing for the petitioner submits that the subject-matter of this revisional application was for a particular purpose. The said purpose has been solved as the hearing has been conducted today i.e. on 15.12.2023 by the learned Judicial Magistrate, 3rd Court, Sealdah.

In view of the submissions so advanced by the learned advocate appearing for the petitioner, the revisional application has become infructuous. Accordingly, the revisional application being CRR 861 of 2023 is dismissed as infructuous.

Pending connected application, if any, is consequently disposed of.

All concerned parties shall act on the server copy of this order duly downloaded from the official *website* of this Court.

Urgent photostat certified copy of this order, if applied for, be supplied to the parties upon compliance with all requisite formalities.

(Tirthankar Ghosh, J.)